



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd March, 2018

No. LGL.221/2017/9.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th March, 2018 is hereby published for general information.

ASSAM ACT NO. V OF 2018

(Received the assent of the Governor on 16th March, 2018)

THE ASSAM STATE HOUSING BOARD (AMENDMENT) ACT, 2018

AN ACT

further to amend the Assam State Housing Board Act, 1972.

Preamble

Whereas it is expedient to amend the Assam State Housing Board Act, 1972, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No.1
of 1974

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam State Housing Board (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 2**

2. In the principal Act, in section 2,-
 - (i) after clause (8), the following new clause (8-A) shall be inserted, namely :-
“(8-A) “Vice-Chairman” means the Vice-Chairman of the Board;” ;
 - (ii) in clause (11), in between the words “Chairman” and “ and” , the punctuation mark and word “, Vice-Chairman” shall be inserted.

**Amendment of
section 4**

3. In the principal Act, in section 4,-
 - (i) for sub-section (1), the following shall be substituted, namely:-
“(1) The Board shall consist of a Chairman and a Vice-Chairman appointed by the Government, and the following members, namely :-
 - (a) Secretary, Urban Development Department;
 - (b) Secretary, Finance Department or his representative ;
 - (c) Chief Engineer, Public Works Department (Road and Buildings) or his representative;
 - (d) Chief Engineer, Public Health Engineering Department ;
 - (e) Director, Town and Country Planning, Assam;
 - (f) Commissioner of Panchayat and Rural Development, Assam and Director of Municipal Administration, Assam;
 - (g) Three members to be elected by the Assam Legislative Assembly from amongst its members.”
 - (ii) in sub-section (2), in between the words and punctuation mark “Chairman,” and “or”, the word “Vice-Chairman” shall be inserted.

- Amendment of section 5 4. In the principal Act, in section 5, the existing provision shall be re-numbered as section 5(1) and thereafter the following new sub-section (2) shall be inserted, namely :-
- “(2) The Chairman may from time to time, grant to the Vice-Chairman such leave as may be admissible under the rules and any person whom the Chairman appoints to act for the Vice-Chairman during such absence or leave shall while so acting be deemed for all purposes of this Act to be the Vice-Chairman.”
- Amendment of section 6 5. In the principal Act, in section 6, in sub-section (1), in between the words “Chairman” and “or”, the punctuation mark and word “, Vice - Chairman” shall be inserted.
- Substitution of section 7 6. In the principal Act, for section 7, the following shall be substituted, namely :-
- “7.(1) The Chairman, Vice- Chairman and every other member (not being an ex-officio member) shall hold office during the pleasure of the Government.
- (2) The Chairman or the Vice-Chairman may hold office in a honorary capacity or on payment of remuneration. If any, remuneration is to be paid to the Chairman or the Vice-Chairman, such remuneration and other conditions of service shall be such as may be prescribed.
- (3) The allowances to the members and the remuneration if any, to the Chairman or the Vice-Chairman shall be paid from the fund of the Board.”
- Amendment of section 10 7. In the principal Act, in section 10, in between the words “Chairman” and “or”, the punctuation mark and word “, Vice- Chairman” shall be inserted.
- Amendment of section 11 8. In the principal Act, in section 11, in between the words “Chairman” and “is”, the words “or Vice-Chairman” shall be inserted.
- Amendment of section 17 9. In the principal Act, in section 17, for the existing clause (c), the following shall be substituted, namely :-
- “(c) every meeting shall be presided over by the Chairman and in his absence, the Vice-Chairman to preside over the meeting;”

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.

